

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1401/2003

NEW DELHI, THIS THE 30TH DAY OF MAY, 2003

HON'BLE SH. SHANKER RAJU, MEMBER (J)

S.P.Singh
R/o H.No.350, Vill. & P.O.Mitraon
Nazafgarh, Delhi – 43.

...Applicant
(By Advocate Sh. Yogesh Sharma)

V E R S U S

1. Kendriya Vidyalaya Sangathan
Through the Commissioner
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi.
2. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi.
3. The Education Officer
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi.

...Respondents

(By Advocate Sh. S.Rajappa)

O R D E R (ORAL)

Sh. Shanker Raju,

Heard the counsel for the parties.

2. Applicant in this OA restricts his claim to the pay and allowances for the intervening period from the date of transfer till he joins the transfer place.

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3. Applicant who has been transferred to K.V.Khurda Road, on account of non-availability of vacancy, order was modified and he was transferred to KV, Bolangir. On report to the concerned school, in absence of LPC and relieving order, he was not allowed to join duties. The aforesaid was represented. Applicant approached this Tribunal as his representation was not disposed of in OA 405/2003, wherein, directions have been issued on 21-2-2003 to make additional grounds by way representation with directions to the respondents to dispose of the same. By an order dated 7-5-2003, representation of the applicant has been rejected wherein it is stated that as regards the issue of transfer TA/DA is concerned, the same may be sorted out after applicant joins duty as per rules. Today Sh. S.Rajappa, Id. counsel of the respondents produced before me a copy of the order passed by KVS dated 29-5-2003 where it is stated that the applicant would be paid TA/DA advance which he has to collect from Headquarters at Shaheed Jeet Singh Marg. In so far as claim for pay and allowances is concerned, as soon as the applicant joins ~~the~~ his transfer place would be disposed of in terms of rules and having regard to the circumstances of the case.

4. In the circumstances, OA is disposed of with directions to the applicant to collect his TA/DA advance as directed by KVS and join ~~the~~ his transfer place immediately at Bolangir. Thereafter respondents shall consider pay and allowances for the intervening period in accordance with rules and having regard to the circumstances when the applicant was not allowed to join the duty in absence of LPC and relieving orders. The

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claim regarding pay and allowances shall be worked out and given to the applicant within two weeks from the date the applicant joined.

5. OA is disposed of as above.

S. Raju

(SHANKER RAJU)
MEMBER (J)

(contd.)

Shankar Raju